

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA(CAA) NO.05/Chd/Hry/2017

In the matter of:

Sections 230 - 232 read with Section 66 and other applicable provisions of the of the Companies Act, 2013 and read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

And

In the matter of:

Scheme of Arrangement

Between

Kajaria Securities Private Limited

...Transferor/Applicant Company 1

And

Kajaria Ceramics Limited


...Transferee /Applicant Company 2

And

their respective Shareholders and Creditors.

Present: Ms. Munisha Gandhi Senior Advocate with
Ms. Salina Chalana, Advocate for the applicants.

On request, the matter is adjourned for hearing to 28.04.2017.



(Justice R.P. Nagrath)
Member(Judicial)

April 21, 2017
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